COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

Appeal No. 351 of 2017 &
IA NO. 635 OF 2018

Dated: 25th July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:-

M/s Kamuthi Renewable Energy Ltd. …Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Ors. …Respondent(s)

Counsel for the Appellant(s) : Ms. Yashaswi Kant
Counsel for the Respondent(s) : Mr. Sethuramalingam for R-1
Mr. S. Vallinayagam for R-2 to R-4

ORDER

IA NO. 635 OF 2018
(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has submitted that there is 30 days delay in filing reply and prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. We are of the opinion that sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

Appeal No. 351 of 2017

Learned counsel for the parties state that pleadings are complete in this matter.

List the matter for hearing on ***24.10.2018.***

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

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